

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A. 568/2018

Dated this Thursday the 27th day of September, 2018

**Coram:Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).**

1. Suryaprakash Mallayya Billa,
Age: 45 years, Occupation: Service,
Working at: As a Personal Assistant Cum
Junior Stenographer, NISTECHR/BOAT (WR),
Mumbai, 2nd floor, Administrative Building,
ATI Campus, V.N.Purav Marg, Sion,
Mumbai-400 022.

AND

Residing at Ram Sham Krupa Co-op Hsq. Society,
Building no.2, Room No.514,
Garage Galli, Near Tilak Bhawan,
Bhawani Shankar Road, Dadar (W),
Mumbai-400 028.

...Applicant.

(By Advocate Shri Juris Ergo).

Versus

1. Union of India,
Through Secretary, Government of India,
M/o. Human Resource Development,
Department of Higher Education (T),
128, "C" Wing Shastri Bhavan,
New Delhi-110 115.
2. The Chairman,
All India Council for Technical Education,
7th Floor, Chanderlok Building Janpath,
New Delhi-110 001.
3. Mr. P. . Sawant,
Chairman Board of Apprenticeship Training
(WR) and Principal/Director, of Sardar Patel
College of Engineering,
Andheri, Mumbai-400 058.
4. Mr. Pramod N. Jumle,
M/s. Board of Apprenticeship Training (WR),
2nd floor, New Administrative Building,
ATI Campus, V.N.Purav Marg,
Sion (East), Mumbai-400 022.
5. Mr. Nivriti N. Wadode,
Dy. Director of Training,
M/s. Board of Apprenticeship Training (WR),

2nd floor, New Administrative Building,
ATI Campus, V.N.Purav Marg,
Sion (East), Mumbai-400 022.

6. Mr. V. V. Deshmukh,
Additional Incharge Project Officer,
NTMIS & Assistant Director of Training,
M/s. Board of Apprenticeship Training (WR),
2nd floor, New Administrative Building,
ATI Campus, V.N.Purav Marg,
Sion (East), Mumbai-400 022.

... Respondents.

O R D E R (O R A L)

Per : R. N. Singh, Member (Judicial)

Present.

1. Shri Parab, proxy counsel holding for Shri Juris Ergo, learned counsel for the applicant. Heard him.

2. At the outset, the learned counsel for the applicant seeks permission to withdraw the OA with liberty to file better OA in accordance with law.

3. Permission is granted.

4. The OA is, therefore, dismissed as withdrawn with liberty to file better OA in accordance with law.

5. No order as to costs.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.